

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI, (COURT-II)**

**Item No. 106**  
**(IB)-2963(ND)2019**  
**I.A-2264/2021**

**IN THE MATTER OF:**

**Tarun Khanna**

... **Applicant/Petitioner**

**Vs.**

**M/s. Deltronix India Ltd.**

... **Respondent**

**Under Section: 9 of IBC, 2016**

**Order delivered on 21.05.2021**

**CORAM:**

**SHRI. ABNI RANJAN KUMAR SINHA,**  
**HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:**

Mr. Mohak Sharma Adv. for SBI (Applicant), Adv. Rishi Gupta

**ORDER**

**I.A-2264/2021:** The present Application is filed by the CoC through State Bank of India praying therein to confirm the appointment of IRP Mr. Santosh Sharma, bearing registration no. (IBBI/IPA-002/IP-N00898/2019-2020) as the RP of the CD, as per the resolution in the COC meeting dated 22.03.2021.

Heard the Ld. Counsel appearing for the Applicant and perused the averments made in the Application. Ld. Counsel the Applicant submitted that the CoC in its meeting dated 22.03.2021 resolved to appoint the IRP Mr. Santosh Sharma as RP by 68.41% of voting share. The relevant resolution is at page no. 44 and the voting sheet is at page no. 53 of the IA. He further submitted that so far as the other member of the CoC having voting share of 31.59% is concerned, they sought time for seeking approval from the higher officials.

Considering the submissions and the fact that appointment of IRP as R.P is approved by 68.41% of the voting share of COC, which is more than 66% as required under Section 22(2) of the IBC, 2016, we hereby confirm the appointment of IRP Mr. Santosh Sharma as RP.

With this, **the present IA stands disposed of.**

**Sd/-**  
**(L. N. GUPTA)**  
**MEMBER (T)**

**Sd/-**  
**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**